Human trafficking cases

1903. SHRI DEREK O'BRIEN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases of human trafficking recorded in India over the past three years in each State/UT;
 - (b) the number of such cases that involved the trafficking of minors;
- (c) whether it is a fact that a large number of human trafficking cases are not reported or recorded under official crime numbers;
- (d) if so, measures taken by Government to improve accuracy of statistics and record all true cases; and
- (e) the initiatives Government is taking to tackle human trafficking in India or to support States' efforts to do so?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) As per the information provided by the National Crime Records Bureau (NCRB), a total 3554, 3940 and 5466 cases of human trafficking and a total 991, 1361 and 2204 cases of child trafficking were reported during 2012, 2013 and 2014, respectively. State/UT wise details of cases reported under total Human Trafficking and under Child Trafficking are given in Statement-I and II respectively (See below).

- (c) and (d) Some of the measures adopted by NCRB to improve data quality of police recorded criminal cases are:-
 - Standardized uniform proformance for data collection for all the States/UTs.
 - Common reference period for data collection.
 - A regular training programme on Training of Trainers (ToT) to concerned officials of States/UTs dealing with data collection work.
 - Workshop/ consultation meeting with various stakeholders including States/
 UTs on contained and quality of data.
 - Use of Information and Communication Technology for data management of data and speedy transmission of data.
 - Data scrutiny and checking for statistical consistencies.

- (e) 'Public Order' and 'Police' as per the Seventh Schedule of the Constitution of India are State subjects and as such detection, registration, investigation and prevention of crime is primarily the responsibility of the State Governments. However, Government of India has taken various steps to combat human trafficking and has adopted a multi-pronged approach along with concerned Ministries and stakeholders, as detailed below:-
 - (i) Enactment of Criminal Law (Amendment) Act, 2013, wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A of IPC which provide for comprehensive measures to counter the menace of Human Trafficking.
 - (ii) Establishment of Anti Human Trafficking Units (AHTUs) in 259 districts of the country.
 - (iii) As per MHA's guidelines dated 13.7.2016, one-time Budgetary Grant of ₹200 crore, out of the Nirbhaya Fund has been sanctioned for the Central Victim Compensation Fund (CVCF) to encourage States/UTs for financial support to victims of various crimes, providing for a minimum amount of compensation of ₹ 1 lakh for rehabilitation of victims of human trafficking. It is available at MHA web site at http://mha.nic.in/sites/upload files/mha/ files/CVCFGuidelines 140716.PDF.
 - (iv) Issued following advisories on Human Trafficking to all States/UTs:
 - Advisory for preventing crime of human trafficking dated 9.9.2009.
 - Advisory on missing children measures needed to prevent trafficking and trace the children - dated 31.1.2012
 - Advisory on Human Trafficking as Organised Crime dated 30.4. 2012.
 - Advisory on Preventing and combating human trafficking in Indiadealing with foreign nationals dated 1.5. 2012
 - Standard Operation Procedure (SOP) to handle trafficking of children for child labour dated 12.8.2013

These advisories are available at www.mha.gov.in.

(v) Organization of periodic meetings with Nodal Officers of AHTUs and concerned Ministries to review the efforts taken to combat Human Trafficking.

Statement-I
State/UT-wise Cases Reported under Total Human Trafficking# during 2012-2014

Sl. No	State/UT	2012	2013	2014
1.	Andhra Pradesh	506	531	365
2.	Arunachal Pradesh	1	2	2
3.	Assam	154	149	407
4.	Bihar	99	267	395
5.	Chhattisgarh	18	53	51
6.	Goa	40	28	23
7.	Gujarat	63	78	56
8.	Haryana	69	67	356
9.	Himachal Pradesh	9	5	9
10.	Jammu and Kashmir	3	2	1
11.	Jharkhand	43	37	184
12.	Karnataka	412	412	472
13.	Kerala	220	195	155
14.	Madhya Pradesh	45	53	74
15.	Maharashtra	403	345	360
16.	Manipur	32	22	3
17.	Meghalaya	7	12	17
18.	Mizoram	Ĭ	0	0
19.	Nagaland	4	1	4
20.	Odisha	29	106	152
21.	Punjab	86	138	77
22.	Rajasthan	120	130	180
23.	Sikkim	0	Ō	2
24.	Tamil Nadu	528	549	509
25.	Telangana	÷	=	398
26.	Tripura	0	0	0
27.	Uttar Pradesh	51	37	43

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Sl. No. State/UT		2012	2013	2014
28.	Uttarakhand	19	14	24
29.	West Bengal	549	669	1096
	Total State(s)	3511	3902	5415
30.	Andaman and Nicobar Islands	2	4	12
31.	Chandigarh	0	6	1
32.	Dadra and Nagar Haveli	2	2	1
33.	Daman and Diu	3	6	8
34.	Delhi UT	32	20	27
35.	Lakshadweep	0	0	0
36.	Puducherry	4	0	2
	Total UT(s)	43	38	51
	Total (All India)	3554	3940	5466

^{*}Include cases under section 370 & 370A IPC (started collecting data since 2014), Procuration of minor girls (section 366A IPC), Importation of girls from foreign country (section 366B IPC), Selling of minors for prostitution (section 372 IPC), Buying of minors for prostitution (section 373 IPC) and The Immoral Traffic (P) Act

Source: Crime in India

Statement-II

Details of State/UT-wise Cases Reported under Child Trafficking*

during 2012-2014

		propositional of the substitute protection		
Sl. N	No. State/UT	2012	2013	2014
1.	Andhra Pradesh	34	42	46
2.	Arunachal Pradesh	0	0	1
3.	Assam	124	131	304
4.	Bihar	64	203	285
5.	Chhattisgarh	13	45	3
6.	Goa	0	0	0
7.	Gujarat	19	2	1
8.	Haryana	0	4	280
9.	Himachal Pradesh	3	1	4
10.	Jammu and Kashmir	0	1	0

^{*} Includes importation of girls from foreign country, buying of minors for prostitution, selling of minors for prostitution, procuration of minor girls and Immoral Traffic (Prevention) Act Source: Crime in India